### [Authorised English Translation] HARVANA GOVERNMENT AGRICULTURE DEPARTMENT

#### Notification

### The 9th January, 1987

No. G.S.R. 4/C.A. 35/83/S.37/87.—In exercise of the powers conferred by section 37 of the Dangerous Machines (Regulation) Act, 1983 (Central Act 35 of 1983) the Governor of Haryana hereby makes the following rules, namely:—

1. These rules may be called the Haryana Dangerous Machines (Regulation) Rules, 1987.

Short title

2. In these rules, unless the context otherwise requires,-

Definitions.

- (a) "Act" means the Dangerous Machines (Regulation) Act, 1983 (Central Act 35 of 1983);
- (b) "Form" means a form appended to these rules;
- (c) "section" means a section of the Act.
- 3. (1) Every application for the issue of a licence to manufacture or to Form of commence or carry on business as a manufacturer of, any dangerous machine application shall be made in Form 1 on payment of the fee specified in column 2 of the Section Table below:—

  37 (2) (a)(b)

#### TABLE

Where the value of each dangerous machine of a category proposed to be manufactured, sold or dealt within the course of business,—

(i) Exceeds two thousand rupees but does not exceed five thousand rupees

Amount of licence fee Two hundred rupees.

(ii) Exceeds five thousand rupees but does not exceed ren thousand

Three hundred tupees.

(iii) Exceeds ten thousand rupees ...

Five hundred rupees.

- (2) For each category of dangeous machine proposed to be manufactured, a separate application will be required.
- (3) Every application for a licence to commence, or to carry on business as a dealer of any dangerous machine shall be made in Form II on payment of the fee specified in sub-rule (1):

Provided that where a manufacturer holding a licence for the manufacture of any dangerous machine, sells such dangerous machine directly to a user, such manufacturer shall not be required to take out a licence to carry on business as a dealer.

(4) Application for licence shall be processed for final decision within a month after the date of its receipt.

(5) Validity of the licence granted under the Act shall commence from the 1st of January of the first year and shall expire on 31st of December, of the 5th year.

Form of application for renewal of licence. Section

4. Every application for the renewal of a licence to manufacture or to commence or to carry on business as a manufacturer, or dealer, of a dangerous machine shall be made in Form III and shall be accompanied by a fee specified in sub-rule (1) of rule 3, by 15th of November, of the year in 37(2)(a)(b) which the licence expires.

Cautions to be specified in the manual of instructions. Section 37(2) (c).

- 5. Every manual of instructions prepared in pursuance of section 15 of the Act shall, among other things, specify therein the following cautions, namely :-
  - (a) do not wear loose dress, bangles and the like, while working on dangerous machines;
  - (b) do not smoke and light fire near the threshing vard thresher ;
  - (c) do not be under the influence of intoxicants like liquor, opium and the like, while working on the dangerous machines;
  - (d) do not cross over the moving belts:
  - (e) do not stand on the thresher while it is in operation or during its transportation;
  - (f) do not feed earheads by hand; use pushing device;
  - (g) do not work on the dangerous machines when tired;
  - (h) do not operate the thresher without guards and other safety devices ;
  - (i) do not make any adjustment when the thresher is in operation;
  - (i) do not put or take off belt while the pulley is running;
  - (k) do not insert hand beyond the caution mark in the feeding chute.

Declaration 6. Each declaration made under section 16 of the Act shall be made in under section Form IV, 16. Section 37

(2) (f). registers, records and accounts to

7. (1) Every manufacturer shall maintain a monthly register in Form V Ferm in which indicating therein the number and other particulars of each dangerous machine manufactured by him during the month.

be maintajmod. Section 37 (2) (d)

(2) Every manufacturer and every dealer shall maintain a register in Form VI indicating therein the monthly stock of dangerous machines or parts thereof in his custody or control during the month and also the particulars of the addition to, or substraction from, the stock and the total stock carried over to the next month.

8. (1) Every application by the users of dangerous machines for the Form in registration thereof shall be made in Form VII and shall be accompanied which application is to be made for the (2) Every certificate or registration granted by the Controller to the user registration shall be in Form VIII.

by the users of dangerous (3) The register referred to in sub-section (3) of section 19 of the Act shall machines

be maintained in Form IX. and fee ste. Section 19 (1). 9. (1) The nomination referred to in the first proviso to sub-section (1) Form of nomination and section 22 shall be made in Form X.

(2) The Controller shall maintain a register of nominations filed with him. under the first proviso to sub-section (1) of section 22 of the Act in Form XI,

Section 22(1)

### FORM 1 [See rule 3(1)]

Form of application for licence to manufacture, commence or carry on business as a manufacturer of dangerous machines under Dangerous Machines (Regulations) Act, 1983

(35 of 1983)

- 1. Name of applicant
- Whether sole proprietorship/partnership/ public limited/private limited company/trust (Attested copy of the deed attached)
- 3. Full address
- 4. Dangerous machine for which licence is required
- 5. Specifications and other details :-
  - (a) Trade name
  - (b) Brief description
  - (c) Overall dimensions
  - (d) Capacity of prime-mover (in H.P.) required to operate machine
  - (e) Output (quintals/hour)
  - (f) Number of persons required to operate
  - (g) Prescribed standards to which which machine conforms or will conform (specify standard)
- 7. (i) I/We declare that the machine to be manufactured will conform to the standards as spelt out in the Dangerous Machines (Regulation) Act, 1983 and rules made thereunder by the Central Government (for applicant proposing to commence business as a manufacturer)
- (ii) I/We declare that the dangerous machines being manufactured by us comply with the standards prescribed under section 13 of the Dangerous Machines (Regulation) Act, 1983 and the rules made thereunder by the Central Government (for applicant proposing to carry on business). (Strike out 7(i) or (ii) whichever is not applicable).

8. I/We will abide by all the clar (Regulation) Act, 1983 and instructions Act from time to time. I/We will keep information to the Controller/Inspectors and when required.	issued by the authorities under the
9. I/We declare that Shri- Partner/Managing Director/Shareholder of authorities under the Act on behalf of al above firm.	2 AY - #2
ACCUPATION OF THE	Signature of the applicant.
Date:	Cull
Place :	Full name in capital letters),
	(Seal of the firm)

(For Official Use)

### HARYANA GOVT, GAZ, JAN. 20, 1987 (PAUSA 30, 1908 SAKA)

### FORM II

[See rule 3 (3)]. A ...

Form of application for licence to commence or carry on business a sa dealer in dangerous machines under the Dangerous Machines (Regulation) Act, 1983 (35 of 1983);

- 1. Name of applicant
- Whether sole proprietorship/partnership/public limited/private limited company/trast. (Attested copy of the deed attached).
- 3. Full address
- Dangerous Machine (s) for which licence is required. (Give trade name with brief description of each)
- Do machines conform to prescribed standards ?
   (Indicate which standard)
- Whether licenced If yes, yno, and date of licence, gerous Machines name of licensing (Regulation) Act.

- by the state under (5) or (6) above subject to verification will be a secretary adequate for grant of a licence.

—(enclosed).

(For official use).

# FORM III

(See rule 4)

	(For Strict )
Place	
Da te	
	Seal of the firm."
	(Name in capital letters)
	Signature of applicant.
<b>6</b> .	I/We declare that I/we have not been convicted/punished under the above Act during the validity period.
5.	details.
	, Dated ———(enclosed).
4,	A licence renewal fee of Rs. has been deposited in Haryana Govt. Treasury,vide Chailan No
(	ii) Validity period
(	i) Licence No. and date
3.	Details of licence sought to be renewed—
2.	Full address
1.	Name of applicant
603	orm of application for renewal of licence to manufacture, renewed, or carry on business as a manufacturer or dealer of dangerous machine, under the Dangerous Machines (Regulation) Act, 1983 (35 of 1983):—

(For official use.)

## FORM IV

(See rule 6]

Form of declaration to be made by manufacturer/dealer to enable the registration of dangerous machines under the Dangerious Machines (Regulation) Act, 1983 (35 of 1983).

l have transferred by sale/leacable) to Shri/Messrs——————————————————————————————————				is not appli-
o f	- Nos.	(Name)		e
(address) of the undermentioned particular	Cale		(Name of	machine) Certified
that this machine conforms/the applicable) to the standards laid corders made, thereunder:—	ca mooki	Date	/2-1-/	
<ol> <li>Make and model</li> </ol>	57			
2. Sr. No. of the machine				
3. Year of manufacture	200			
4. H. P./K. W.	V.			
5. Capacity	648		,	
Signature of the purchaser		Signature	of manufact	turer/deale <sup>r</sup>
Date :		(Nanie	in capital let	eters)

(Seal of the firm)

### FORM V

# [See rule 7(1)]

Form of register to be maintained by the manufacturer under the Dangerouv Machines (Regulation) Act, 1983 (35 of 1983):—

Sr. No.	Month and year of manufacture	Breif details of the machine models & size of primemover (if provided with machine)	Total number of such machines manufactured	Signature of the manu- facturer/ dealer
1	2	3	4	3

# FORM VI

[See rulo 7 (2)]

Register of monthly stocks to be maintained by the manufacturers/dealers under the Dangerous Machines (Regulation) Act, 1983 (35 of 1983)

2	3	ing of	5
lars of the machines ansferred or ise disposed of the month			Signature of the manufacturer/dealer
6	•	7	8
	ansferred or ise disposed of the month	ansferred or closing s ise disposed of the month	ansferred or closing stocks ise disposed of the month

### HARYANA GOVT GAZ., JAN. 20, 1987 (PAUSA 30, 1908 SAKA)

### FORM VII

[See rule 8 (1)]

Form of application by users for registration of a dangerous machine under the Dangerous Machines (Regulation) Act, 1983 (35 of 1983)

own/have acquired control (as hiree/lessee or otherwise) of the machine, the particulars of which are given below and beg to apply for the registration of the same:—

- (a) Name and number of the machine
- (b) Make/Model
- (c) Date/Year of purchase/hire/lease or other transferer
- (d) Name and address of the supplier/transferer

The Certificate to the effect that the machine conforms to prescribed standard is attached.

(Signature of the applicant)
Name in capital letters

Date : Place :

### FORM VIII

[See rule 8 (2)]

form of Certificate to be granted by the Controller, to the user under the Dancrous Machines (Regulation) Act, 1983 (35 of 1983)

Registration / No.

- 1. Name of the user
- 2. Father's/Husband's name of the user
- 3. Address

# Particulars of the machine:

- (1) Name of the dangerous machine
- (2) Make and model
- (3) Year of manufacturer with supplier's transferer's name and address
- (4) Sr. No. of the machine, if any

The person above named is hereby allowed to use the dangerous machine detailed above.

Signature

(Seal of the Registering Authority)

Date:

Place:

### FORM IX

[See rule 8 (3)]

Form of register to be maintained by the Controller under section 19 (3) of the Dangerous Machines (Regulation) Act, 1983 (35 of 1983)

Sr. No.	Name of the dangerous machine	Manufactured by (give full address)	Supplied by (give full address)	No. of	ty & Sr.
1	2	3	4		5
	u	0	-i in D	ate of	grant o

Whether a new machine Owned/Used by or old modified machine (name and full address)

Date of grant of registration with its No.

6

80

7

8

### FORM X

[See rule 9 (1)]

Form of nomination to be made under the first provise to sub-section (1) of section 22 of the Dangerous Machines (Regulation) Act, 1983 (35 of 1983)

[		· · · · · · · · · · · · · · · · · · ·	S/o			_
	(Mame)		(Name)	)		
of- eoesequently S/o/D/o/W/o-		nominate	—do not have Shri/Smt.—	any	family,	and
to receive full	(Na payment of	the compe	(ad neation which w the operation of	ldress) owld b a dan	e payable	under chine,
			Signatur	*		-
			Full na	me -	<u></u>	
Place :						
Date :						
Witness	(Name)				,	
-	daress)					
(D	ate)					

Attested by Sarpanch of the concerned village Panchayat or Municipal Commissioner.

# FORM XI

[See rule 9 (2)]

Form of register of nominations to be maintained by the Controller under the Dangerous Machines (Regualtion) Act, 1983 (35 of 1983)

Sr. No.	Received from (Give name and full address of the operator making the nomi- nation and also the date of making nomination)	Name of the operator's employer	Name and full address of the nominee	Remarks
1	2	3	4.	.5

K. K. SHARMA,
Secretary to Government, Haryana.
Agriculture Department.

1279/11-87/250 Agri Press Rai.

# (Now Act No. 35 of 1983)

## Bill No. 71-F of 1983

# THE DANGEROUS MACHINES (REGULATION) BILL, 1983

### ARRANGEMENT OF CLAUSES.

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### PRELIMINARY

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- I. Short title, extent and commencement,
- 2. Declaration as to expediency of control by Union.
- 3. Definitions.
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- 9. Licensing of manufacturers and dealers.
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# DUTIES AND RESPONSIBILITIES OF THE MANUFACTURES OF DEALER OF A DANGEROUS MACHINE

- .13. Manufacturer to ensure that every part of a dangerous machine conforms to prescribed standards.
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- 16. Certificate and guarantee by manufacturers and dealers.
- 17. Liability of the manufacturer for reimbursement,
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### CHAPTER V

DUTIES AND OBLIGATIONS OF USERS OF DANCEROUS MACHINES

### CLAUSES

- 19. User to get each dangerous machine registered.
- 20. Metters to be ensured by users.
- 21. Modification of existing dangerous machine.
- 22. Employer's liability for compensation.
- 23. Notice of accident.
- 24. Duty of employer to take out insurance policies.
- Omission or failure of the employer to take out insurance policies.

### CHAPTER VI

# INSPECTION, SEARCH AND SEIZURE

- 26. Examination of muchine causing death or injury.
- 27, Inspection of records, etc.
- 28. Power to enter and search,
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- 34. Appeals.
- 35. Protection of action taken in good faith,
- 36. Power of Central Government to make rules.
- 37. Power of State Government to make rules.
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